

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

21. IA-757/2024 in C.P.(IB)/555(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: Small Industries Development Bank of India
Vs
Good-Day Foods Private Limited

SECTION: 7, 43(1) r/w 44 (1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Vaibhav Kamble i/b A&G Legal Associates LLP, Ld. Counsel for the Applicant in IA-757/2024 present. Adv. Aashka Gopani a/w Mr. Amey Hadwale, Ld. Counsel for R1 and R2 present.
2. Final chance is given to the Respondent(s) to file reply within two weeks. Copy of the reply to be served upon the Applicant at least three days in advance of the next date of hearing.
3. List this matter on 25.06.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)